IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE ANAND PATHAK

ON THE 14th OF MAY, 2024

MISC. CRIMINAL CASE No. 17542 of 2024

BETWEEN:-

KRISHNA KANHIYA GUPTA S/O NARAYANDAS GUPTA, AGED ABOUT 34 YEARS, OCCUPATION: BUSINESS R/O VILLAGE BELAUGI POLICE STATION WAIDHAN DISTRICT SINGRAULI (MADHYA PRADESH)

.....APPLICANT

(BY SHRI RAM BAHADUR KUSHWAH - ADVOCATE)

AND

THE STATE OF MADHYA PRADESH THROUGH STATION HOUSE OFFICER POLICE STATION WAIDHAN DISTRICT SINGRAULI (MADHYA PRADESH)

.....RESPONDENT

(BY SHRI ADITYA GUPTA – PANEL LAWYER)

This application coming on for admission this day, the court passed the following:

ORDER

The applicant has filed this FIRST bail application u/S 439 Cr.P.C. for grant of bail in connection with Crime No. 538/2024 registered at Police Station: Waidhan, District Singrauli for the offence punishable under Section 8/21, 22 of the N.D.P.S. Act.

Signature Not Verified
Signed by: VIKRAM SINGH
Signing time: 5/15/2024
12:04:14 PM

2. It is submitted by the learned counsel for the applicant that the applicant is suffering confinement since 31.03.2024 and charge-sheet is likely to be filed soon, therefore, chance of tampering with the evidence/ witnesses is remote. It is alleged that 11 bottles of cough syrup containing intoxicant substance has been seized from his possession. The case is triable by the Judicial Magistrate First Class. Confinement amounts to pre-trial detention. No custodial interrogation is required. The applicant undertakes to cooperate in trial and will abide by all the terms and conditions as imposed by this court. He would mend his ways to be a better citizen by not involving in criminal activities. He further undertakes to perform community service to purge his misdeeds if any and to save National/Environmental/Social Cause. Under these grounds, counsel prayed for bail.

3. Learned Panel Lawyer for the State opposed the prayer and prayed that the application be dismissed.

4. Heard learned counsel for the parties at length and perused the case diary.

5. Considering the facts and circumstances of the case and keeping in view the spirit of community service echoed in the order of **Sunita Gandharva Vs. State of M.P.** reported in **2020(3) MPLJ (Cri.) 247**, the application is allowed with certain stringent conditions.

6. It is hereby directed that the applicant shall be released on bail on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty**

Signature Not Verified
Signed by: VIKRAM SINGH
Signing time: 5/15/2024
12:04:14 PM

Thousand Only) with one solvent surety in the like amount to the satisfaction of the trial Court.

7. This order will remain operative subject to compliance of the following conditions by the applicant :-

(i) The applicant will comply with all the terms and conditions of the bond executed by him;

(ii) The applicant will cooperate in the investigation/trial, as the case may be;

(iii) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;

(iv) The applicant shall not commit any offence otherwise the bail granted to him shall stand cancelled.

(v) The applicant will not seek unnecessary adjournments during the trial;

(vi) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

(vii) The applicant would not be a source of embarrassment or harassment to the complainant party in any manner and shall not move in the vicinity of complainant and shall not try to contact the

Signature Not Verified
Signed by: VIKRAM SINGH
Signing time: 5/15/2024
12:04:14 PM

complainant in person through electronic mode or through somebody else

(ix) The applicant shall not involve in any criminal activity in future and would participate in creative pursuits.

(x) It is expected that the applicant shall plant love and hope rather than death and misery so that he desist himself from menace of drugs and would involve in creative pursuits.

(xi) It is made clear that this bail is granted once the case is made out for bail and thereafter, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.

एतद् द्वारा यह भी निर्देशित किया जाता है कि **आवेदक 05 पौधों का फल देने वाले पेड़ अथवा नीम/पीपल** रोपण करेगा तथा उन्हे अपने आस पडोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सके। आवेदक का यह कर्तव्य है कि न कवेल पौधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए। '**"वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।"** आवेदक विशेषतः **6–8 फीट ऊूंचे पौधे/पेड़ों को लगायेगे ताकि वे शीघ्र ही पूर्ण विकसित हो सकें।** अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से **30 दिनों के भीतर विचारण न्यायालय** के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करने होगें। तत्पश्चात्, अगले तीन वर्ष तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी।

वृक्षों की प्रगति पर निगरानी रखना आवेदक का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नही कर सकता है। इसलिए आवेदक को पेड़ों

Signature Not Verified
Signed by: VIKRAM SINGH
Signing time: 5/15/2024
12:04:14 PM

की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवेदक द्वारा किये गये अनुपालन की एक संक्षप्ति रिपोर्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में प्रस्तुत की जायेगी।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेडों को रोपने की स्वतत्रंता होगी, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्चे वहन करना होगें।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार होने के माध्यम से सामांजस्य सीापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

''यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।''

It is expected from the applicant that he shall submit photographs by downloading the mobile application (NISARG App) prepared at the instance of High Court for monitoring the plantation through satellite/Geo-tagging/Geo-fencing.

Application stands **allowed and disposed of.**

Signature Not Verified
Signed by: VIKRAM SINGH
Signing time: 5/15/2024
12:04:14 PM

A copy of this order be sent to the trial Court concerned for compliance and information.

Certified copy as per rules.

(ANAND PATHAK)
JUDGE

VSG

Signature Not Verified
Signed by: VIKRAM SINGH
Signing time: 5/15/2024
12:04:14 PM